

(7)

OA.No.323/87. (Camp at Panaji)
Dated 10/4/1989.

Since the Division Bench is not functioning today as Member(3) is held up due to some rail derailment, all the final hearing cases fixed for today adjourned to 11/4/1989.


(M.Y. Priolkar)
Member (A)

Dated : 11/4/89:

Heard Mr. C.U. Singh for the applicant and Mr. M.I. Selthra for the Respondents. By order dated 8/9/88 the applicant is appointed as Assistant District Education Inspector. Hence in a way the applicant's alternative prayer made in para 9(c) is considered by the Respondents. But Mr. Singh states that the applicant has informed him to take an adjournment from this Tribunal as he wants to argue the matter personally. Hence we adjourn the case to 23/8/89 for final hearing.

M.P. No. G/G/89
for withdrawal,
fixed on 23/8/89.

886
16/8/89.


(M.Y. PRIOLKAR)
MCA)


(M. G. M. JUNDAR)
MCA)

(8)

Camp at Panaji

Date: 23.8.89

M.P. 616/89

Order dt. 23/8/89

Sent to parties

on 22/9/89.

2/9/89
22/9/89

Order dt. 23.8.89 served
on Applicant & dt. 25.9/89
13/10/89

Order dt. 23.8.89

Served on R. No 142

on dt. 25.9.89 & 28.9.89

13/10/89

Present the applicant and his

advocate Shri C. U. Singh, Mr. M. I.

Sethna for the Respondents.

The applicant has filed

M.P. No. 616/89 praying for withdrawal
of this application.

The application is

therefore disposed of as withdrawn

with no order as to costs.

13/10/89

(M. Y. PATILKAR)
M(A)

(M. B. MATHURDAR)
M(J)